

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8748/2021

(Arising out of impugned final judgment and order dated 22-04-2020 in WPC No. 8038/2020 passed by the High Court of Judicature at Allahabad)

TBEA (INDIA) TRANSFORMER PRIVATE LIMITED

Petitioner(s)

VERSUS

U.P. MICRO AND SMALL ENTERPRISES
FACILITATION COUNCIL & ANR.

Respondent(s)

(FOR FINAL HEARING.

IA No. 76605/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 76602/2021 - EXEMPTION FROM FILING O.T.)

Date : 12-01-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Akshay Sapre, Adv.
Mr. Vinam Gupta, AOR
Ms. Phalguni Nigam, Adv.

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Devvrat, AOR
Mr. Subas Ray, Adv.
Ms. Swati Setia, Adv.
Ms. Neha Jaiswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 02.02.2022.

The parties are at liberty to file their respective written notes of submissions with judgments.

(MANISH ISSRANI)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)